

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 210**  
**08/73/ND/2019**

**IN THE MATTER OF:**

**Narender Kumar and M/s. Antheia  
Infrastructure Pvt. Ltd.**

...

**Applicant**

**Under Section: 73 Com Act.**

**Order delivered on 27.09.2022**

**CORAM:**

**SHRI. BACHU VENKAT BALARAM DAS,  
HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Mr. Roopansh Purohit, Mr. Rohit Yadav,  
Mr. Ankit Choubey, Adv.  
**For the Respondent** : Mr. Rajat Navet, Mr. Ghanshyam Jha, Adv. for  
Respondent No. 1

**ORDER**

Ld. Counsel for both the parties are present. They submit that they have not yet filed the self-explanatory flow chart to explain the transactions between the parties in compliance of the previous order. The parties are given last chance to file the same within a period of 2 weeks. List the matter on 21.11.2022.

- Sdr

**(L.N. GUPTA)  
MEMBER (T)**

- Sdr

**(BACHU VENKAT BALARAM DAS)  
MEMBER (J)**